GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

STARRED QUESTION NO:260 ANSWERED ON:07.12.2009 VIOLATION OF EPF ACT Alagiri Shri S.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the corpus of funds lying with the Employees Provident Fund Organisation (EPFO) at present, State-wise;
- (b) whether the Government has received complaints regarding violation of the provisions of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952;
- (c) if so, the details thereof, State-wise; and
- (d) the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 260 FOR 07.12.2009 BY SHRI S. ALAGIRI REGARDING VIOLATION OF EPF ACT

- (a): The corpus of funds belonging to the Employees' Provident Fund (EPF) is maintained centrally and not State-wise. As on 31.03.2009, the total corpus of EPF stands at Rs. 2,58,711 crores.
- (b) to (d): Complaints regarding violation of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 are received in the Employees' Provident Fund Organisation. After verification of the complaints, enquiries under section 7A of the Act are initiated. During the year 2008-09, 25,456 number of enquiries were initiated. The Region-wise details are given at Annexure.